

and Delhi, which are said to be the makers and manufacturers of these drugs and medicines; and

(c) whether the Organisation of the Drugs Controller has nearly failed to check these unsocial activities on the part of these unscrupulous elements?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) The samples of drugs tested in accordance with the provisions of Drugs and Cosmetics Act during 1965-66 show that about 16.4 per cent of the drugs are not of standard quality.

(b) Government have not received reports of the existence of any licenced units manufacturing substandard drugs in cosmopolitan cities. It is possible that unlicensed units might be indulging in this activity. Whoever does it, does it in a clandestine manner.

(c) No, Sir. The Drug Control Organisation take stringent measures whenever any sub-standard drug comes to their notice and they are quite vigilant against substandard drugs. It is proposed to make the Drug Control Organisation more effective.

Inscription of Teachings of Mahatma Gandhi in Rajghat

1232. Shri Ram Harkh Yadav: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether Government propose to inscribe teachings of Mahatma Gandhi at the entrance to the Rajghat;

(b) if so, the details of the teachings to be inscribed; and

(c) the approximate expenditure involved in the scheme?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes. Inscriptions will be at the entrance and on the cave walls of the Samadhi.

(b) Suggestions for apt quotations from Gandhiji's teachings and writings were invited from S/Shri Shriman

Narayan, Diwakar, Tendulkar and Kaka Saheb Kalelkar. Suggestions were made by Shri Shriman Narayan and Shri Diwakar. The Committee for Selection of Artists for Decoration of Public Buildings selected a few texts out of the suggestions. The texts have now been referred to the Rajghat Samadhi Committee for consideration. A copy of the texts (both in Hindi and in English) is placed on the Table of the House [Placed in Library. See No. LT-6660/66].

(c) A sum of Rs. 15,000/- is available for the work of carving inscriptions in the Samadhi.

Brahmi Bulls at Krishi Bhavan, New Delhi

1233. Shri Ram Harkh Yadav: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether Government propose to install a pair of Brahmi Bulls in red stone on either side of main gate of the Krishi Bhavan in New Delhi;

(b) if so, the details thereof; and

(c) the approximate expenditure thereon?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). Two Brahmi Bulls in red stone of adequate size and proportions and of the design, approved by the Committee for Selection of Artists for Decoration of Public Buildings are to be installed, one on each side of the main gate of the Krishi Bhavan.

(c) About Rs. 12,000/-.

Idikki Control Board

1234. Shri M. K. Kumaran: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 5530 on the 12th May, 1966, regarding Control Board for the Idikki Project and state:

(a) whether there is any such Board for any other Project which is not

undertaken by the Central Government; and

(b) if not, the reasons for the setting up of a Central Control Board for Jodhpur alone?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes. The Control Boards in charge of power projects not undertaken by Central Government are:

(1) The Koyna Control Board (For Koyna HE Project in Maharashtra).

(2) The Hydro-Electric Construction Board (For Sharavathy and other Hydro Electric projects in Mysore).

(3) The Srisailem Control Board (For Srisailem HE Project in Andhra Pradesh).

(4) The Riband Control Board (For Riband Hydel Project in Uttar Pradesh).

(5) The Delhi Thermal Control Board (For Delhi 'C' Power Station jointly owned by Delhi & Punjab).

In addition there are Control Boards for important irrigation and multipurpose projects.

(b) Does not arise.

Central Council of Indian Medicine

**1235. Shri M. K. Kumaran:
Shri Basappa:
Shri Ram Harkh Yadav:
Shri Vishwa Nath Pandey:
Shri Dighe:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether there is any proposal to set up a Central Council of Indigenous Medicine; and

(b) if so, the details thereof?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) The details are being worked out.

Rehabilitation Centre for Leprosy Patients

1236. Shri Vasudevan Nair: Will the Minister of Health and Family Planning be pleased to state:

(a) whether the inhabitants at the rehabilitation centre for leprosy patients at Palliekal in Kerala State have represented to the Kerala Government that they should be given maintenance allowance for some time more; and

(b) whether their maintenance allowance is continued to be paid or not?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) Yes, the State Government have ordered the continuance of the subsidy at the reduced rate of Rs. 20/- per month for a further period of 6 months from the 1st July, 1966.

Sholayar Hydro-Electric Project

1237. Shri Vasudevan Nair: Will the Minister of Irrigation and Power be pleased to state:

(a) the total number of erection workers at Sholayar Hydro-Electric Project in Kerala;

(b) whether these workers are denied the application of the labour laws prevailing in the State;

(c) if so, the reasons therefor; and

(d) whether it is a fact that these workers did not even get the wage for the holiday declared in connection with the passing away of the late Prime Minister Lal Bahadur Shastri?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Fifty regular workmen.

(b) No.

(c) Does not arise.

(d) The workmen were allowed wages for the holiday declared in connection with the passing away of the